G.S.R.1848.—In pursuance of clause (a) of section 19 of the Passports Act, 1967 (15 of 1967), the Central Government hereby declares that a foreign country, namely, Pakistan, is committing external aggression against India.
G.S.R. 1849.—In exercise of the powers conferred by section 24 of the Passports Act, 1967 (15 of 1967), the Central Government hereby makes the following rules further to amend the Passports Rules, 1967, namely:—

1. Short title and commencement.—(1) These rules may be called the Passport (Fourth Amendment) Rules, 1971.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Passport Rules, 1967,—

(1) after rule 14, the following rule shall be inserted, namely:—

"15. Authority and form for special endorsement under section 19.—(1) The authority, for the purposes of section 19, shall be the passport authority.

(2) Every special endorsement referred to in section 19 shall be in the following form, namely:—

FORM

This passport is hereby made valid under section 12 of the Passports Act, 1967, for travel through or visiting Pakistan for a maximum period of ............... days/months, from the date of this endorsement".

No. VI/401/53/71.

P. N. MENON, Secy.